

28

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A.No.748 OF 1999.

DATE OF ORDER:21-6-1999.

BETWEEN:

G.Ch.Venkat Swami.Applicant

and

1. The Senior Superintendent of Post Offices, Hyderabad South East Division, Hyderabad.
2. The Asst. Superintendent of Post Offices, East Sub Division, Hyderabad.
3. Suresh Reddy, 0/o 8PM, Boduppal, Ranga Reddy District, Hyderabad, Native of Warangal, Warangal District.

.....Respondents

COUNSEL FOR THE APPLICANT :: Mr.S.A.Hussaini

COUNSEL FOR THE RESPONDENTS :: Mr.P.Phalguna Rao

CORAM:

THE HON'BLE SRI R.RANGARAJAN, MEMBER (ADMN)

AND

THE HON'BLE SRI B.S.JAI PARAMESHWAR, MEMBER (JUDL)

: ORDER :

ORAL ORDER (PER HON'BLE SRI R.RANGARAJAN, MEMBER (A))

Heard Ms.Syeda Kowser for Mr.S.A.Hussaini, learned Counsel for the Applicant and Mr.P.Phalguna Rao, learned Counsel for the Respondents 1 and 2. Notice to Respondent No.3 not served.

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2. As this application is being withdrawn, it may not be essential to wait till serving of notice to Respondent No.3.

3. This OA is filed to appoint the applicant in place of Respondent No.3 and regularise his services by continuing him either as BPM or EDMC or EDDA at Boduppal, Ranga Reddy District, Hyderabad.

4. A reply has been filed in this OA. It is stated that the reply is not taken on record. The learned Counsel for the Respondents submits that the case of the applicant will be considered for the post of EDDA if he withdraws his case. The learned Counsel for the Applicant submits that he is withdrawing this OA as the respondents have agreed to consider his case if he is withdrawing his case.

5. In view of the above, the OA is disposed of as withdrawn. If the case of the applicant is not considered as stated above, the applicant is at liberty to initiate such proceedings as he deems fit in accordance with the law.

6. The OA is disposed of at the admission stage itself. No costs.

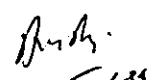

(B.S. JAI PARAMESHWAR)
MEMBER (SQUOL)


(R. RANGARAJAN)
MEMBER (ADMN)

DATED: this the 21st day of June, 1999

Dictated to steno in the Open Court

DSN


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1ST AND 2ND COURT

COPY TO:-

1. HDHND

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

2. HHRP M(A)

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

3. HSSOP M(J)

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE-CHAIRMAN

4. D.R.(A)

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

5. SPARE

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A)

THE HON'BLE MR. B.S. JAI PARAMESWAR :
MEMBER (J)

ORDER: 216/99

ORDER & JUDGEMENT

MA./PA./CP NO.

DA. NO. 748/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALL DULD.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS.

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO COSTS.

SRR

